

**AURANGABAD BENCH**

**NOTICE**

**(W.e.f. 02.01.2025)**

**(Partial Modification w.e.f. 22.02.2025)**

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **Aurangabad Bench**, the Hon'ble the Chief Justice has been pleased to approve the following :

- 1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Mangesh S. Patil** is allowed before the Division Bench headed by the **Hon'ble Shri Justice S. G. Mehare and vice versa.**
- 2) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Smt. Justice Vibha V. Kankanwadi** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice R. G. Avachat and vice versa.**
- 3) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sandipkumar C. More** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Manjusha A. Deshpande and vice versa.**
- 4) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice K. C. Sant** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice R. M. Joshi and vice versa.**
- 5) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Arun Pedneker** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Abhay S. Waghvase and vice versa.**
- 6) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Y. G. Khobragade** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice S. G. Chapalgaonkar and vice versa.**

- \*7) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Rohit W. Joshi** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice S. G. Chapalgaonkar**.

**NOTE**

- A) This would also include the matters in which any Division Bench passes an order “not to place any particular matter before a bench of which one of the Judges is a member” or a Hon'ble Single Judge passes an order “not before me” or “remove from board”, etc.
- B) The aforesaid directions shall be in force until the present assignment continues.
- C) When a matter cannot be taken up by any two Division Benches, as per this order, urgent mentioning and placing of the matter is allowed before the third Division Bench.
- D) Whenever the Courts pass an Order for clubbing and placing of the matters pending before two Courts at the Bench or parties-in-person or the Advocates request for clubbing and placing of such matters, office to obtain necessary direction on the administrative side from the senior-most Judge available at the Bench.
- E) In the event of any difficulty in giving effect to the aforesaid general directions, the matter to be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

**\* Indicates Partial Modification at Sr. No. 7.**

High Court, Appellate Side,  
Bombay.

Date : 21st February 2025

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By Order  
Sd/-  
(H. M. Bhosale)  
Registrar (Judl-I)